

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/362/ (IB)/2017
NAME OF THE PETITIONER(S) : GENERAL TRADERS
NAME OF THE RESPONDENT(S) : VARNAM PRINTING INKS PVT LTD & 1
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1 P. RAJA Counsel for Petn [Signature]

2. B. Viji - s - Vela Counsel for Respondent [Signature]

ORDER

Counsel representing both the parties are present. While making submissions, counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016 and sought time for making the compliance. The plea is rejected. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

[Signature]
(K. Anantha Padmanabha Swamy)
Member (Judicial)